

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 234/AT/2026

Subject : Petition under Section 63 of the Electricity Act, 2003, for adoption of tariff discovered through Competitive Bidding Process for Setting up of 600 MW ISTS-connected Wind Power Projects (Wind 3) in India under Tariff-based competitive bidding.

Petitioner : SJVN Limited (SJVNL)

Respondent : Adyant Enersol Private Limited and Ors.

Date of Hearing : **30.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Adarsh Tripathi, Advocate, SJVNL
Shri Harshit Malik, Advocate, AEPL
Ms. Poorvi Avtar, Advocate, AEPL
Shri Karmit Sheth, KPIGEL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petitioner's compliance affidavit, in terms of the directions issued *vide* the Record of Proceedings dated 14.7.2026, is ready and sought liberty to file the same. The learned counsel also requested that the matter be reserved for order.

2. Considering the above, the Commission permitted the Petitioner to file its compliance affidavit within three days.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)